

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

Item No. 126  
(IB)-613/(ND)2019

**Under Section: 7 of IBC.**

**In the matter of:**

State Bank of India  
Vs.  
Shri Lal Mahal Ltd.

....**Applicant**

....**Respondent**

**Order delivered on 14.01.2020**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant : Mr. K. Patta, Adv.  
Mr. Ashish Kumar, Adv.  
Mr. Rahul Gupta, Adv.  
Ms. Shrishti Vaid, Adv.  
For the Respondent : Mr. Ankur Mittal, Adv.  
Mr. Karan Setiya, Adv.

**ORDER**

CA No. 423/2019 is an application filed by Corporate Debtor seeking dismissal of the IB application under Section 7 of the State Bank of India. Learned counsel for State Bank of India seeks and is granted two days time to file reply, with copy in advance to the other side.

Application is argued and the same will be considered along with the main IB application.

For further arguments on behalf of the Corporate Debtor on 17.01.2020 at 02.15 p.m.

**Sd/-**

**Sd/-**

**(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

Mukesh

